BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 391 of 2024

IN THE MATTER OF:
News item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in The Hindu dated 26.02.2024

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of Uttar Pradesh Pollution Control Board in compliance of the Order dated 09.12.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.	1 – 2
2.	**Annexure No. 1** A copy of the letter dated 10.02.2025 alongwith the receipt dated 13.02.2025 and tracking report.	3 – 7
3.	**Annexure No. 2** A copy of the letter dated 06.02.2025 along with the list.	8 – 10

UTTAR PRADESH POLLUTION
CONTROL BOARD
THROUGH

Amit Shukla, Adv.
D-54, Sector-48
Noida – 201303
Ph. No. 9999933220; 9999333220
Email: amit.shukla@lexweb.in

Date: 03.03.2025
Place: New Delhi

BEFORE THsE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 391 of 2024

IN THE MATTER OF:

News item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in The Hindu dated 26.02.2024

AFFIDAVIT ON BEHALF OF THE, UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 09.12.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, Dr. Suresh Chandra Shukla S/o Late Raj Nath Shukla, aged about 59 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Prayagraj do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That this Hon'ble Tribunal vides its order 13.11.2024 direct the UPPCB to ensure that the proceedings of this Hon'ble Tribunal has served upon the owner of the premises to enable him to appear and also to file their response.

dated 06.02.2025 along with the list is annexed herewith and marked as **Annexure No.2**.

5. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

6. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION:

Verified at Prayagraj on this the 03rd day of March, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY R.C. OJHA Advocate Notary H.Q. Allahabad Reg. No. 20120/2001 Exp. Date 2-2-2026 GOVT. OF U.P.

3-3-25

Place at Allahabad the document is /are
Identified by shri..... .....
Advocate the Contents of the document
has been explained to the executed wa
admit the to be Correct
and the documents is attested

R. C. Ojha
Advocate Notary
Distt. Head Quarter
Allahabad
3-3-25

Ramesh Chandra Ojha
Advocate Notary
Distt. Head Quarter, Alld.
3-3-25

Annexure No. 1

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर–10, योजना संख्या–3, झूँसी, प्रयागराज– 211019
Email-roprayagraj@uppcb.in

पत्रांक उ0प्र0प्र0नि0बो0/RO PRY/O.A.No. 391/2024/2025 दिनांक 10/02/2025

सेवा में,

श्री शराफत अली,
निवासी–खलीलाबाद, मजरा–असदउल्लाह, रोही,
पोस्ट–भरवारी, थाना–कोखराज, तहसील–चायल,
जनपद–कौशाम्बी।

अतिआवश्यक/महत्वपूर्ण
मा0 एन0जी0टी0 प्रकरण
पंजीकृत डाक द्वारा

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 391/2024 News item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in The Hindu dated 26.02.2024 में पारित आदेश दिनांक 13.11.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 391/2024 News item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in The Hindu dated 26.02.2024 में दिनांक–13.11.2024 को आदेश पारित किया गया है। मा0 एन0जी0टी0 द्वारा पारित आदेश के सुसंगत अंश निम्नवत् है:–

".....3. Learned Counsel for UPPCB has informed that in the accident, two brothers who were operating the unit had died. He has stated that their father is the owner of the land on which the unit was set up and he can be served.

4. Para 7 of report of the UPPCB dated 19.07.2024 states that during inspection, a copy of the order of the Tribunal dated 24.04.2024 was served upon Sh. Sharafat Ali, father of the owners of the factory. Since, the unit has been impleaded subsequently by order dated 02.08.2024, therefore, Member Secretary, UPPCB is directed to ensure that 2 proceedings of the Tribunal are served upon the owner of the premises to enable him to appear before the Tribunal and file response.

5. List on 06.03.2025."

मा0 अधिकरण द्वारा पारित आदेश दिनांक 13.11.2024 की प्रति संलग्न कर इस आशय के साथ प्रेषित है कि प्रश्नगत प्रकरण में अपने स्तर से आवश्यक कार्यवाही करने का कष्ट करें। अवगत हों कि प्रश्नगत प्रकरण में अगली सुनवाई दिनांक 06.03.2025 को नियत है।

भवदीय,

(डॉ0 एस0सी0 शुक्ला) 10/2/2025
क्षेत्रीय अधिकारी
प्र0/c

संलग्नक–उपरोक्तानुसार।

पृ0सं0 एवं दिनांक : उपरोक्त।
प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी 10/2/2025
प्र/c

sunil PA-AE/RO. COM

27-2-25

Item No. 12 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 391/2024

News item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in The Hindu dated 26.02.2024

Date of hearing: 13.11.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Respondents: Mr. Amit Shukla, Mr. Deva Shukla & Mr. Atul Mishra, Advs. for UPPCB
Mr. Rajkumar, Adv. for CPCB
Ms. Priyanka Swami, Adv. for the State of UP

ORDER

1. Tribunal by previous order dated 02.08.2024 had impleaded the Fireworks unit where the incident took place resulting in deaths and injuries.

2. Notice sent to the newly added respondent no.4 has been returned unserved.

3. Learned Counsel for UPPCB has informed that in the accident, two brothers who were operating the unit had died. He has stated that their father is the owner of the land on which the unit was set up and he can be served.

4. Para 7 of report of the UPPCB dated 19.07.2024 states that during inspection, a copy of the order of the Tribunal dated 24.04.2024 was served upon Sh. Sharafat Ali, father of the owners of the factory. Since, the unit has been impleaded subsequently by order dated 02.08.2024, therefore, Member Secretary, UPPCB is directed to ensure that

27-2-25

proceedings of the Tribunal are served upon the owner of the premises to enable him to appear before the Tribunal and file response.

5. List on 06.03.2025.

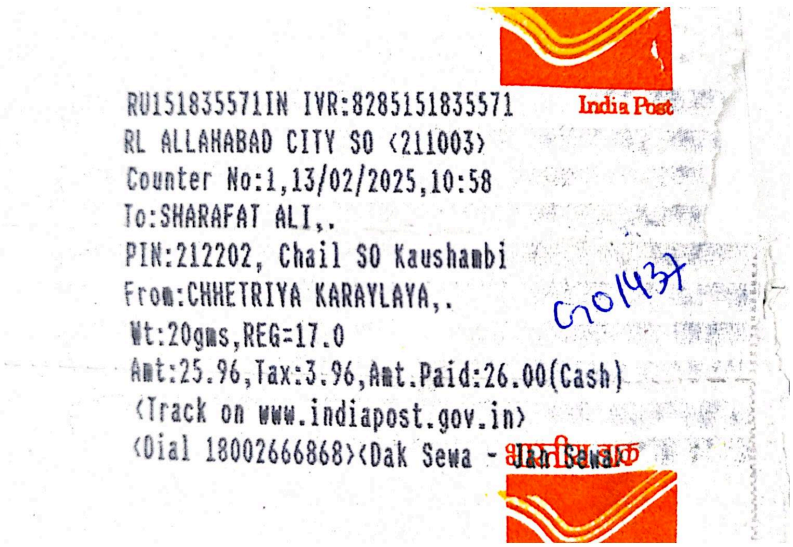
Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 13, 2024
Original Application No. 391/2024
JG..



RU151835571IN IVR:8285151835571
RL ALLAHABAD CITY SO <211003>
Counter No:1,13/02/2025,10:58
To:SHARAFAT ALI,.
PIN:212202, Chail SO Kaushambi
From:CHHETRIYA KARAYLAYA,.
Wt:20gms,REG=17.0
Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868><Dak Sewa - Dak Sewa>

India Post

G01437

Sign In Register

हिन्दी

India Post

You are here Home>> **Track Consignment**

Track Consignment

Quick help

* Indicates a required field

* Consignment Number

RU151835571IN

Track More

Event Details For : RU151835571IN

Current Status : Item Delivered [To: shrafat Ali bharwari (Addressee)]

Date	Time	Office	Event
19/02/2025	21:59:28	Bharwari SO Kaushambi (Beat Number:3)	Item Delivered [To: shrafat Ali bharwari (Addressee)]

Annexure No. 2

प्रेषक,

जिलाधिकारी
कौशाम्बी।

सेवा में,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड
प्रयागराज।

पत्रांक १३५२ /जे0ए0–कौशा0/2025 दिनांक ०६ फरवरी,2025

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 391/2024, News Item Title "Blast at Firecracker Factory in UP's Kaushambi Kills seven" appearing in The Hindu dated 26.02.2024 में पारित आदेश दिनांक 02.08.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने कार्यालय के पत्र संख्या Go 1099/NGT OA No. 391/2024 दिनांक 05.11.2024 का अवलोकन करने कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 391/2024, News Item Title "Blast at Firecracker Factory in UP's Kaushambi Kills seven" appearing in The Hindu dated 26.02.2024 में पारित आदेश दिनांक 02.08.2024 के अनुपालन में रिसपान्स रिपोर्ट दाखिल किये जाने की अपेक्षा की गयी हैं।

उपर्युक्त के सम्बन्ध में अवगत कराना है कि पत्र संख्या 644/न्याय सहा0–कले0 कौशाम्बी/2024 दिनांक 27.08.2024 के द्वारा कौशाम्बी जनपद के भरवारी स्थित पटाखा फैक्ट्री विस्फोट में मृतक व्यक्तियों के परिजनों (वारिसानों) तथा घायल व्यक्तियों को आर्थिक सहायता राशि की सूचना का प्रेषण सलाहकार (न्यायिक), राष्ट्रीय हरित प्राधिकरण, नई दिल्ली को प्रेषित किया जा चुका है।

अतः पूर्व प्रेषित पत्र संख्या 644/न्याय सहा0–कले0 कौशाम्बी/2024 दिनांक 27.08.2024 की छायाप्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–उपरोक्तानुसार।

6-2-25

अपर जिलाधिकारी (न्यायिक)
कौशाम्बी

(69)

प्रेषक,

जिलाधिकारी ,
कौशाम्बी।

सेवा में,

सलाहकार (न्यायिक),
राष्ट्रीय हरित प्राधिकरण,
नई दिल्ली।

पत्र संख्या– 655 /न्याय सहा0–कले0 कौशा0/2024 दिनांक– 27/09/ ,2024

विषयः–उत्तर प्रदेश के कौशाम्बी जनपद भरवारी स्थित पटाखा फैक्ट्री विस्फोट में मृतक व्यक्तियों के परिजनों (वारिसानों) तथा घायल व्यक्तियों को प्रदान की गयी आर्थिक सहायता राशि की सूचना का प्रेषण।

महोदय,

कृपया उपर्युक्त विषयक अपने **Application No-391/2024** दिनांक–22.08.2024 का संदर्भ ग्रहण करने का कष्ट करे जिसके माध्यम से उत्तर प्रदेश के कौशाम्बी जनपद भरवारी स्थित पटाखा फैक्ट्री विस्फोट दिनांक–25.02.2024 में मृतक व्यक्तियों के परिजनों (वारिसानों) तथा घायल व्यक्तियों को प्रदान की गयी आर्थिक सहायता राशि की सूचना उपलब्ध कराये जाने की अपेक्षा की गयी है।

उक्त के सम्बन्ध में सादर अवगत कराना है कि प्रश्नगत पटाखा फैक्ट्री विस्फोट में मृतक व्यक्तियों के परिजनों (वारिसानों) तथा घायल व्यक्तियों को मा0 मुख्यमंत्री विवेकाधीन कोष एवं दैवी आपदा कोष से भुगतान की गयी धनराशि का विवरण निम्नवत् हैः–

क.स.	मृतक का नाम	पता	मुख्यमंत्री विवेकाधीन कोष	दैवी आपदा कोष
1	शाहिद अली पुत्र सराफत अली (पटाखा फैक्ट्री मालिक)	वार्ड नं0–17 सरजूदास नगर, नगर पालिका परिषद भरवारी थाना कोखराज	02.00 लाख	04.00 लाख
2	शिव नरायण पुत्र भोला प्रसाद	असदउल्लापुर रोही भरवारी थाना कोखराज	02.00 लाख	04.00 लाख
3	अशोक कुमार पुत्र गया प्रसाद	अमहा थाना कोखराज	02.00 लाख	04.00 लाख
4	शिवाकान्त पुत्र रामभवन	अमहा थाना कोखराज	02.00 लाख	04.00 लाख
5	जयचन्द्र उर्फ दिन्ना पुत्र पूनी लाल	बैरिहा भरवारी थाना कोखराज	02.00 लाख	04.00 लाख
6	हरी लाल पुत्र देवतादीन	चमन्धा थाना कोखराज	02.00 लाख	04.00 लाख
7	सोने लाल पुत्र छोटे लाल	चमन्धा थाना कोखराज	02.00 लाख	04.00 लाख
8	कैश उर्फ कैशर अली पुत्र सराफत अली	वार्ड नं0–17 सरजूदास नगर, नगर पालिका परिषद भरवारी थाना कोखराज	02.00 लाख	04.00 लाख
9	मुन्ना लाल पुत्र कल्लू	चमन्धा थाना कोखराज	02.00 लाख	04.00 लाख

(60)

10	मुकेश पुत्र हरी लाल	चमन्धा थाना कोखराज	02.00 लाख	04.00 लाख
11	राजेन्द्र कुमार पुत्र राजेश	बैरिहा भरवारी थाना कोखराज	02.00 लाख	04.00 लाख
12	राकेश कुमार पुत्र राम आसरे	सिंघिया भरवारी थाना कोखराज	02.00 लाख	04.00 लाख
घायल व्यक्ति				
1	रामभवन पुत्र पन्ना लाल	अमहा थाना कोखराज	50.00 हजार	–
2	रामभवन पुत्र पंचम लाल	अमहा थाना कोखराज	50.00 हजार	–
3	मंगलदास पुत्र लक्ष्मण	उसरा भरवारी थाना कोखराज	50.00 हजार	–

अतः उक्त वांछित सूचना सादर प्रेषित है।

भवदीय,

24/8/17

जिलाधिकारी,
कौशाम्बी